

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION
LOK SABHA

UNSTARRED QUESTION NO. 1767
TO BE ANSWERED ON 06TH MARCH, 2018

IMPLEMENTATION OF FOOD SECURITY BILL

1767. PROF. K.V. THOMAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Food Security Law has been implemented in all the States of the country, if not, the details of the States which have not implemented this law;
- (b) whether any suggestions have come up from the States to amend any part of the Food Security Law and if so, the details thereof;
- (c) the basis and norms on which foodgrains are allocated to States under National Food Security Act, 2013; and
- (d) whether the poor people can collect the allocated foodgrains from any State or district under their own quota and if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c): The National Food Security Act, 2013 (NFSA) has been implemented in all the States/Union Territories (UTs) and foodgrains under the Act are allocated to States/UTs on the basis of coverage of population determined for each State/UT under the Act, identification of eligible households by States/UTs within the coverage and foodgrains entitlement of eligible households i.e. 35 kg per family per month for household under the Antyodaya Anna Yojana and 5 kg per person per month for Priority household.

No suggestion for amendment in the Act has been received from any of the States/UTs.

(d): NFSA beneficiaries are attached to a particular fair price shop(FPS) to collect their entitled quota of foodgrains. However, as part of End-to-End Computerization of PDS Operations scheme, Governments of Andhra Pradesh, Haryana and Delhi, having digitized all ration cards along with linking of Aadhaar numbers and operationalization of electronic Point of Sale (ePoS) devices in all FPSs, have introduced intra-state portability of ration cards. Under this initiative, beneficiaries/households are able to collect their entitled quota of foodgrains from any FPS within the State.